

tically all aspects of university life. And, as far as I remember, some reference has been made to the examinations also. But, it is subject to correction. I cannot say categorically.

Shri Hem Barua: May I know what steps, if any, Government have so far taken against those persons who were responsible for the exhaustion of the university's finances?

Dr. K. L. Shrimali: It is not for the Government to take any action. It was for the University to take the necessary action. This committee was appointed by the University and the University is looking into the matter.

श्री प्रकाशवीर शास्त्री : नया शिक्षा मंत्री जी की जानकारी में यह है कि जब यह जांच समिति चल रही थी, तो विश्वविद्यालय के उन प्राध्यापकों को, जो वहाँ के विभागों के अध्यक्ष थे और जांच समिति के सामने उपस्थित हुए, उस समय भी परेशान किया गया और जब वे किसी कारणवश छुट्टी पर अमरीका जा रहे थे, तो वह छुट्टी प्राप्त करने के सम्बन्ध में भी उन को परेशानियाँ हुईं और जाने के पश्चात् छुट्टी को स्वीकार नहीं किया जा रहा है, जिस का परिणाम यह है कि विश्वविद्यालय के सम्मानपूर्ण प्राध्यापक घीरे घीरे वहाँ से निकल रहे हैं ?

डा० का० ला० श्रीमाली : मेरी जानकारी में नहीं है ।

श्री प्रकाशवीर शास्त्री : क्या माननीय मंत्री जानने का प्रयत्न करेंगे ?

डा० का० ला० श्रीमाली : जरूर, अगर माननीय सदस्य मुझे बतायेंगे ।

Levy on Heavy Melting Scrap

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- *220. { **Shri Raghunath Singh:**
Shri S. C. Samanta:
Shri Subodh Hansda:
Dr. Pashupati Mandal:
Shri P. R. Patel:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what is the rational basis on which the Government has fixed a levy of 20 tons of heavy melting scrap on every 100 tons of No. 2, 2a or 3 Sheet Cutting scrap exported, 10 tons of heavy melting scrap on every 100 tons of Turning and Borings, cast the export of skull scrap; and

(b) whether it is a fact that the levy has no legal sanction behind it?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) This step had to be taken because the quantity of heavy melting scrap available from controlled sources was not sufficient to meet the internal requirements of the country. The quantum has, however, been fixed on an *ad hoc* basis.

(b) No, Sir.

Shri Raghunath Singh: May I know whether the Government has enquired into the legality of the sanction of this levy on the scrap?

Shri K. D. Malaviya: There is no legal basis; there is no legal sanction behind it. But, if the hon. Member wishes me to make an enquiry on a specific question, he might refer it to me, and I will try to satisfy him.

Shri S. C. Samanta: Is it not a fact that the levy is on the export of sheet cutting scrap only, whereas on the export of skull scrap there is no levy? Is this not discriminatory and against the law?

Shri K. D. Malaviya: I cannot say. I will require notice to answer this question.

अलीगढ़ मुस्लिम विश्वविद्यालय जांच समिति का प्रतिवेदन

*२२१ श्री प्रकाश वीर शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सत्य है कि अलीगढ़-मुस्लिम विश्वविद्यालय जांच समिति के